

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
INDORE BENCH AT AHMEDABAD
Court 2**

CP(IB)/9(MP)2021

**Coram: HON'BLE Ms. MANORAMA KUMARI, MEMBER JUDICIAL
HON'BLE Mr. VIRENDRA KUMAR GUPTA, MEMBER TECHNICAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF INDORE BENCH OF THE NATIONAL
COMPANY LAW TRIBUNAL ON 23.04.2021**

Name of the Company: Eugenetek Corporation
V/s
Carnival Films Pvt Ltd

Section 9 of the Insolvency and Bankruptcy code, 2016.

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.				
2.				

ORDER
(through video conferencing)

Mr. Mohit Gupta, advocate, appeared on behalf of the Petitioner.

In view of the Office Order dated 19.04.2021, issued with the approval of acting Hon'ble President, NCLT only urgent matter will be taken up through video conferencing with effect from 20.04.2021 due to sharp increase in COVID 19 cases.

Accordingly, the matter is adjourned.

List the matter on 09.07.2021.

**VIRENDRA KUMAR GUPTA
MEMBER TECHNICAL**

Dated this the 23rd day of April, 2021

Manorama
**MANORAMA KUMARI
MEMBER JUDICIAL**